

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 7912 of 2021

Md. Rakib Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Nilesh Kumar, Advocate
For the State : APP

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Mandar P.S. Case No. 17 of 2021.

The petitioner was apprehended by the police and from his possession two country made pistols were recovered. From the house of the petitioner several equipment relating to manufacturing of arms and arms and a country made carbine were also recovered. The petitioner appears to be in custody since 27.01.2021.

Although the petitioner has got several criminal antecedents, but, considering the period of custody undergone by the petitioner, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Ranchi, in connection with Mandar P.S. Case No. 17 of 2021.

(Rongon Mukhopadhyay, J.)

MM